

2020
High Court, Appellate Side
Calcutta

No. 843-A

Dated, Calcutta the 17th February, 2020

From: Sri Bibhas Ranjan De,
Registrar (Judicial Service),
High Court, Appellate Side,
Calcutta.

To : 1. District Judge, South 24-Parganas at Alipore
2. Chief Judge, City Sessions Court, Calcutta.
3. Member Secretary, State Legal Services Authority, West Bengal,
2 & 3 Kiran Sankar Roy Road, Calcutta – 700001.

Sub : Nomination of 5 (five) Judicial Officers for participation as Resource Person in “Five Days (Phase III) Training Programme for JJB Social Worker Members” in its different sessions on 24th and 25th February, 2020, at ICMARD Building, 14/2, C.I.T. Scheme, Ultadanga, Kolkata – 700067, to be organized by the Directorate of Child Rights & Trafficking, Government of West Bengal.

Sir / Madam,

I am directed to inform that the Hon'ble Court has been pleased to nominate the following 5 (five) WBJS Officers in the different cadres of the WBJS to participate as Resourced Person in the “Five Days (Phase III) Training Programme for JJB Social Worker Members” in its different sessions on 24th and 25th February, 2020, at ICMARD building, 14/2, C.I.T. Scheme, Ultadanga, Kolkata – 700067, to be organized by the Directorate of Child Rights & Trafficking, Government of West Bengal, as per given schedule.

Date	Name of the Sessions	Time	Officers nominated as Resource Person
24.02.2020	Types of offences under JJ Act, 2015. Role of JJBs in dealing with Petty and Serious offences	2.15 P.M. – 3.00 P.M.	Sri Sangram Saha @ Goutam Saha, Metropolitan Magistrate, 6 th Court, Calcutta
24.02.2020	JJB procedure for dealing with CCLs apprehended for heinous crime	3.00 P.M. – 4.00 P.M.	Sri Parijat Chakraborty, Judicial Magistrate, 2 nd Court, Alipore, South 24-Parganas
24.02.2020	An overview of the Indian Evidence Act, 1872 and procedures before the Board, PCMA, 2006, CLPRA (Amendment), 2016	4.15 P.M. – 5.15 P.M.	Sri Subrata Mukherjee, Additional Chief Judicial Magistrate, Alipore, South 24-Parganas
25.02.2020	Procedure and Practice of review on pendency of cases	11.45 P.M. - 1.30 P.M.	Sri Koustuv Mukhopadhyay, Principal Magistrate, Juvenile Justice Board, Kolkata
25.02.2020	Role of DLSA in providing free legal services to the victim and offender and compensation schemes. Coordination between JJB and DLSA regarding legal aid for CCL	4.15 P.M. – 5.15 P.M.	Smt. Supriya Khan, Secretary, DLSA, Calcutta

In doing so, the Hon'ble Court has been pleased to allow the officers to remain away from their respective stations on the first half/second half, as the case may be, on the date of their nomination as per above schedule.

You are, therefore, requested to communicate the concerned Officers posted in your judgeship/authority accordingly, making it convenient for them to avail of the **On Duty Station Leave** as granted by the Hon'ble Court, facilitating to attend the programme as scheduled.

Yours faithfully,

Sd/-

Registrar (Judicial Service)

Memo No. 844-A dated 17.02.2020.

Copy forwarded to Director, Child Rights and Trafficking, West Bengal, Directorate of Child Rights and Trafficking, 3rd Floor, Shaishali, Salt Lake City, Sector-I, Kolkata – 700064 for information with reference to his letter no. DCRT-12017/7/2019-SEC(DCRT)-DCRT-Part(1) dated 14.02.2020 on the subject.

Sd/-

Registrar (Judicial Service)